(e) if so, when and the details thereof ; and

(f) if not, the reasons thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGAN BHAI BAROT): (a) Yes, Sir.

(b) and (c). Daily wage earners are not treated as regular employees and therefore no information about their number is furnished by the Regional Rural Banks or is collected by Reserve Bank of India for the purpose of monitoring the performance of these banks. In most of the Regional Rural Banks, daily wage earners have been working since their inception. The number of such employees engaged in each bank will vary from time to time.

(d) to (f). As daily wage earners are not regular employees, they will have to take recourse to normal recruitment procedure for the various posts in Banks for which they are eligible and have requisite qualifications. The Regional Rural Banks have not been permitted to appoint peons, sweepers etc., on a regular basis as they have to keep a low cost profile, and they are locally based and rural oriented institutions. Such persons can be employed in these banks on daily wage basis only and the question of their regularisation does not arise. However, the benefits such as provident fund etc. for which they are eligible under the law is extended to such daily wage earners.

Import of Technical Photo Composing and Computer Machines

4663-C. SHRI RAM VILAS PASWAN : Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that the owners of the Statesmen, the Hindu and other daily newspapers are importing new technical photo composing and computer machines, from foreign countries under Open General Licence and they have already placed orders for these machines ;

(b) whether it is a fact that three fourths of their employees will be rendered jobless with the import of these machines ; and

(c) if the reply to above parts be in the affirmative, whether Government will ban the im port of these machines and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHEED ALAM KHAN): (a) Import of certain types of printing machinery is allowed under Open General Licence, vide Appendix 2 of import policy, 1981-82. Under this provision, import can be made by Actual Users, and also by Export Houses/Trading Houses against their REP/Additional licences for sale to Actual Users. Statistics are not maintained separately of imports of printing machines by daily newspapers. Also Government have no information regarding the orders placed for import of printing machines by daily newspapers.

(b) Government have no such information.

(c) Does not arise.

Statement Correcting Reply to Unstarred Question No. 2210 Answered on the 4th December, 1981—*Re*

Foreign Exchange Reserves and Balance of Payments

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGAN BHAI BAROT): While cyclostyling reply to Unstarred Question No. 2210 answered on the 4th December, 1981 reply to parts (c) and (d) was inadvertantly not

cyclostyled on the reverse of answer sheet. This lapse is therefore, regretted. Complete reply to the above question both in Hindi and English version is enclosed.

विदेशी मुद्रा का भण्डार और भुगतान संतुलन

2210. **श्री अशोक गहलौत** : क्या **वित्त मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि चालू वित्त वर्ष के प्रथम पांच महीनों में भारत के विदेशी मुद्रा भण्डार में काफी हद तक कमी हुई है ;

(ख) यदि हां, तो इस में प्रति मास किस हद तक कमी आई और गत पांच वर्षों की तुलना में यह कितनी अधिक या कम है;

(ग) क्या सरकार का विचार भुगतान सन्तुलन बनाये रखने के लिए कोई कदम उठाने का है ; और

(घ) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है ?

वित्त मंत्री (श्री आर० वेंकटरमन) : (क) अप्रैल-अगस्त 1981 के दौरान विदेशी मुद्रा भण्डार (सोने तथा विशेष आहरण अधिकारों को छोड़ कर) में 984.53 करोड़ रुपये की कमी हुई।

(ख) चालू वर्ष तथा पिछले पांच वर्षों (अप्रैल से अगस्त तक) के दौरान विदेशी मुद्रा भण्डार में हर महीने हुए परिवर्तनों का ब्यौरा इस प्रकार है :—

(करोड़ रुपए)

	1976-77	1977-78	1978-79	1979-80	1980-81	1981-82
अप्रैल	(—)156.32	(+)347.95	(+)192.95	(+)276.89	(—)309.27	(—)211.74
मई	(+)259.68	(+)265.77	(—) 69.97	(—) 89.97	(+) 35.82	(—)110.78
जून	(+)156.12	(+)105.25	(—)104.25	(—) 60.57	(—)115.31	(—)172.38
जुलाई	(+)193.85	(—)142.67	(—)138.24	(—) 12.32	(—)192.41	(—) 256.98
अगस्त	(+)137.88	(+)115.06	(+)194.30	(+)151.83	(+)663.20*	(—)232.65

(ग) और (घ) सरकार विदेशी मुद्रा भण्डार की स्थिति में सुधार करने और उसे सुखद स्तर पर बनाए रखने के लिए कई कदम उठा रही है ताकि देश के आयात बिल के खर्च को पूरा किया जा सके। भारत सरकार विदेशी मुद्रा की आवश्यकताओं को पूरा करने के लिए विदेशी मुद्रा के जितने विपक्षीय और बहुपक्षीय स्रोत उपलब्ध होंगे, उनका उपयोग करेगी। भारत सरकार ने हाल में अन्तर्राष्ट्रीय मुद्रा कोष के साथ 5 अरब एस० डी० आर० के ऋण की एक विस्तारित व्यवस्था की है, जो तीन वर्ष की अवधि में उपलब्ध होगा जहां जरूरी समझा जाएगा, वहां निर्यात ऋणों का और उपयुक्त मामलों में वाणिज्यिक उधारों का सहारा भी लिया जाएगा लेकिन साथ ही यह बात सुनिश्चित करली जाएगी कि देश का ऋण परिशोधन सम्बन्धी दायित्व विवेकपूर्ण सीमाओं के अन्दर-अन्दर रहे। इसके अलावा, सरकार देश में उत्पादन के

*अगस्त 1980 में अन्तर्राष्ट्रीय मुद्रा कोष न्यास निधि तथा प्रतिपूरक वित्तपोषण सुविधा से 815.35 करोड़ रुपए के बराबर की विदेशी मुद्रा की राशि निकाली गई थी।

मार्ग में आने वाली रुकावटों को दूर करने और देश में उपलब्ध क्षमता का बेहतर उपयोग करने के लिए भी कदम उठा रही है। आयात पर निर्भरता कम करने के लिए उत्पादन के अत्यन्त महत्वपूर्ण क्षेत्रों में क्षमता का विस्तार भी किया जा रहा है। देश में तेल और गैस की खोज और उत्पादन के काम में तेजी लाने, ऊर्जा के वैकल्पिक स्रोतों का विकास करने और निर्यात में वृद्धि करने के भी प्रयत्न किए जा रहे हैं ताकि देश आयात की बढ़ती हुई आवश्यकताओं के लिए रकम अदा कर सके। ऐसी विभिन्न योजनाएं भी स्वीकार की गई हैं जिनके अन्तर्गत विदेशों में रहने वाले भारतीय राष्ट्रिकों को कानूनी तरीके से अधिक रकम भेजने के लिए प्रोत्साहन दिए गए हैं।

---

12 hrs.

PAPERS LAID ON THE TABLE

REVIEWS ON AND ANNUAL REPORTS OF BHARAT GOLD MINES LTD, OORGAUM, FOR 1980-81, HINDUSTAN COPPER LTD., CALCUTTA, FOR 1980-81, BHARAT ALUMINIUM CO., LTD., NEW DELHI FOR 1980-81 ETC.

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619-A of the Companies Act, 1956:—

(A) (i) Review by the Government on the working of the Bharat Gold Mines Ltd., Oorgaum (Karnataka State) for the year 1980-81.

(ii) Annual Report of the Bharat Gold Mines Ltd., Oorgaum (Karnataka State) for the year 1980-81 alongwith the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. *See* No. LT-3100/81].

(B) (i) Review by the Government on the working of the Hindustan Copper Ltd., Calcutta, for the year 1980-81.

(ii) Annual Report of the Hindustan Copper Ltd., Calcutta, for the year 1980-81 alongwith the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. *See* No. LT-3101/81].

(C) (i) Review by the Government on the working of the Bharat Aluminium Company Ltd., New Delhi, for the year 1980-81.

(ii) Annual Report of the Bharat Aluminium Company Ltd., New Delhi, for the year 1980-81 alongwith the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. *See* No. LT-3102/81].

(D) (i) Review by the Government on the working of the Mineral Exploration Corporation Ltd., Nagpur, for the year 1980-81.

(ii) Annual Report of the Mineral Exploration Corporation Ltd., Nagpur, for the year 1980-81 alongwith the Audited Accounts and the comments of the Comptroller General thereon.

[Placed in Library. *See* No. LT-3103/81].